FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHAR-THA): Sir, I beg to lay on the Table---

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University. Jamnagar, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library. See No. LT-411/91.]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Tuberculosis Hospital, New Delhi. for the year 1987 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lala Ram Sarup Tuberculosis Hospital, New Delhi, for the year 1987.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in the Library. See No. LT-412/91.]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1989-90 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Naturopathy, Pune, for the year 1989-90.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in the Library. See No. LT-413/91.]

### Employees' Provident Funds (Amendment) Scheme, 1991

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATO-WAR): Sir. I beg to lay on the Table a copy of the Employees' Provident Funds (Amendment) Scheme, 1991 (Hindi and English versions) published in Notification No. G.S.R. 343 in Gazette of India dated the 1st June, 1991 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act. 1952.

[Placed in Library. See No. LT-414/91.]

13.30 hrs.

FINANCIAL COMMITTEES...A REVIEW

[English]

SECRETARY-GENERAL: I beg to lay on the Table a copy each of the Hindi and English versions of the "Financial Committees (1990-91-A Review".

## [Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, would I have to come to the well of the House to make my submission?

MR. SPEAKER: How can we function if each member threatens this way.

## [English]

There are laws to take strict action. (Intercuptions)

#### [Translation]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I had met you in your chamber also and told you that the Home Minister was not giving any reply. The Kantimiri migrants were lathi-charged. No reply is being given in this regard. (Interruptions)

MR. SPEAKER: Some action may be taken against you, if you continue to threaten this way.

# [English]

I can take action against you.

# [Translation]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, where should we go to raise our voice then? (Interruptions)

MR. SPEAKER: Khurana ji, no one gets chance to speak more than you. Maximum chances are given to you to speak.

# (litterriptions)

# [English]

MR. SPBAKER: I can take action against you. This is not correct,

#### [Translation]

You are not the only member desirous of speaking. There are many and I have to take care of all of them.

#### [English]

Please take your seat. I cannot give you time after time.

### (Interruptions)

#### [Translation]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, what about the promise made by the hon. Home Minister. (Interruptions)

MR. SPEAKER: No, Khurana ji, do not do like this. You are given much time to speak.

## [English]

MR. SPEAKER: Now we shall take up Motions for Elections to Committees. Shri Ghulant Nabi Azad to move it.

#### 13.32 hrs.

## **ELECTION TO COMMITTEES**

#### (i) Committee on Estimates

# [English]

THE MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI GHU-LAM NABI AZAD): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and